

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No.60/154/2018 IN
OA No.60/632/2017**

Chandigarh, this the 26th day of November, 2018

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

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Rohit Arora S/o Sh. Suresh Kumar Arora, aged 37 years, Inspector, Central Excise & GST Commissionerate, Chandigarh, Central Revenue Building, Sector 17, Chandigarh-160017.

....PETITIONER

(Present: Mr. V.K. Sharma, Advocate)

VERSUS

1. Sh. Hasmukh Adia, Secretary, Union of India, Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs, 4th Floor, HUDCO Building, Bhikaji Cama Place, R.K. Puram, New Delhi-110001.
2. Miss Sungita Sharma, Chief Commissioner of CGST & Central Excise, Mumbai Zone, New Central Excise Building, 115, Maharishi Karve Road, Opposite Church Gate Station, Mumbai-400020.

....RESPONDENTS

(Present: Mr. K.K. Thakur, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Learned counsels for the parties are in agreement that this petition deserves to be dismissed as having been rendered infructuous, as the respondents have complied with the order of this court.

2. Sh. V.K. Sharma, learned counsel for the petitioner submitted that the respondents be directed to grant consequential benefits in some fixed time frame. Learned counsel for other side stated that respondents will expeditiously grant all the consequential benefits arising out of order passed by this court, and in any case not later than three months.
3. In the wake of the above, we close this CP, at this stage. Notices stand discharged.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 26.11.2018.

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